

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

AT

CP No.249/98 IN
OA No.714/94

New Delhi, this the 24th day of December, 1998

HON'BLE SHRI T.N. BHAT, MEMBER (J)
HON'BLE SHRI S.P.BISWAS, MEMBER (A)

In the matter of:

Smt. Santosh Kain
w/o Shri K.S.Kain
R/o House No.98
Vill. & PO Chatterpur
New Delhi-30.
(By Advocate: None)

.... Applicant

Vs.

1. Shri S.P.Mehta
General Manager
Northern Railway
Headquarters Office
Baroda House
New Delhi.
2. Shri A.P.Nagrath
Chief Personnel Officer
Northern Railway
Headquarters Office
Baroda House
New Delhi.

(By Advocate: Sh. R.P.Agarwal) Respondents

O R D E R (ORAL)

delivered by Hon'ble Shri T.N.Bhat, Member (J)

Ld. counsel for respondents states that the judgment of the Tribunal has already been implemented and according the compliance affidavit has been filed by the respondents. He further draws our attention towards Annexures R-1 and R-2 to that affidavit and we find ourselves in agreement with counsel for respondents that the judgment has been complied with, as the seniority has been granted to the applicant and others from the dates of their ad hoc appointment and, further, benefit of revised

24/12/98.

(78)

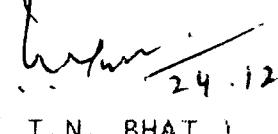
seniority has been granted to the applicant. In this view of the matter we are convinced that there has been substantial compliance with the judgment of the Tribunal.

2. We, accordingly, dismiss the contempt petition and discharge the notice.


(S.P. BISWAS)

Member (A)

'sd'


(T.N. BHAT)

Member (J)

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